

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) (Ins) No. 708 of 2020

IN THE MATTER OF:

M/s IDBI Markets & Securities Ltd.

...Appellant

Vs.

M/s JBF Petrochemicals Ltd.

...Respondent

Present:

For Appellant: Mr. Kunal Kanungo, Mr. Ankit Acharya, Advocates

**For Respondent: Ms. Purna Wagh, Ms. Shilpa Saini, Mr. Shikhil Suri,
Advocates**

ORDER

(Through Virtual Mode)

09.02.2021: Heard the Learned Counsel for the Appellant and Respondent.

In terms of the order dated 10th December, 2020, Learned Counsel for Respondent informed this Tribunal that there is some possibility of settlement between the parties and the process is going on and the prayer is made to adjourn this case. Prayer is allowed and adjourn this matter for six weeks.

In the meanwhile, parties are directed to settle the matter outside the Court.

List this matter on **31st March, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

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